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Central Administrative Tribunal
Principal Bench

R.A. No. 322 of 2001
M.A. No. 2065 of 2001
in
O.A. No. 2693 of 1999

New Delhi, dated this the 19th November 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Krishan Kumar Thakral .. Review Applicant

Versus

Union of India and Ors. .. Respondents

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. At the outset we notice that the RA has been filed beyond the permissible time period, and the reasons given in M.A. No. 2065/2001 for condonation of delay are not satisfactory. It is, therefore, hit by limitation.

3. That apart the ground taken in the R.A. is a question of interpretation of law and is not an error apparent on the face of the record.

4. R.A. is rejected.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)
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S.R. Adige

(S.R. Adige)
Vice Chairman (A)